MINISTRY OF CORPORATE AFFAIRS
ORDER
New Delhi, the 10th March, 2016

S. O. 702(E).— In exercise of the powers conferred under the proviso to clause (d) of sub-section (2) of section 68 of the Companies Act, 2013 (18 of 2013) (Act), the Central Government hereby notifies that the debt to capital and free reserves ratio shall be 6:1 for government companies within the meaning of clause (45) of section 2 of the Companies Act, 2013 which carry on Non-Banking Finance Institution activities and Housing Finance activities.

[F. No. 01/04/2013-CL-V(Pt-II)]
AMARDEEP SINGH BHATIA, Jt. Secy.